437 Bills Introduced

15.31 brs.

INDIAN TRUSTEESHIP BILL*

श्वी जार्ज करनेग्डी (यम्बई-दक्षिए): सभापति महोदय, मैं इस विधेयक को पेश करने के लिए ग्राप की मनुमति मांगने से पहले दो शब्द कहना चाहता हूँ। इस विधेयक को पेश करने का नोटिस मई, 967 में डा० राम मनोहर लोहिया न दिया था। उस समय के राष्ट्रपति ने उस को पेश करने की इजाजत नहीं दी थी। बाद में उस समय के राष्ट्रपति डा० जरिर हुसैन, ग्रीर उन के बाद श्री वी० वी० गिरि से, जब वह काम देखो राष्ट्रपति थे, इस की इजाजत नहीं मिली। लेकिन जब श्री हिदायत उल्ला काम देखो राष्ट्रपति बने, तय उन के दारा यह इजाजत मिली।

मैं प्रस्ताव करता हूँ कि न्यास निगमों की स्थापना ग्रीर तत्सम्बन्धी माम गें की व्यवस्था करने वाले विधेयक को पेश करने की मनुमति दो जाये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to provide for the creation of trust corporations and for matters connected therewith."

The motion was adopted.

्रश्त्री जार्ज फरनेन्डोज : मैं ।वेधेयक को पेश करता है

CONSTITUTION (AMENDMENT) BILL[•] Amendment of Articles 217 and 220)

SHRI M. N. REDDY (Nizamabad): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI M. N. REDDY : I introduce the Bill.

> MATERNITY BENEFIT (AMENDMENT) BILL*

(Amendment of sections 2.3, etc.)

SHRIMATI SUSEELA GOPALAN (Ambalapuzha): I beg to move for leave to introduce a Bill to amend the Maternity Benefit Act, 1961.

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Meternity Benefit Act, 1961."

The motion was adopted.

SHRIMATI SUSEELA GOPALAN : I introduce the Bill.

ORPHANAGES AND OTHER CHARI-TABLE HOMES (SUPERVISION AND CONTROL) AMENDMENT BILL[•]

(Insertion of new section 21A)

श्री झोम प्रकाझ स्यागी (मुरादाबाद): मैं प्रस्ताव करता हूँ कि सनायालय तथा झन्य धर्मार्थ गृह (पर्यवेक्षण तथा नियंत्रएा) झचि-नियम, 1960 में संशोधन करने वाले विधेयक को पेश करने की झनुमति दी आये।

MR. CHAIRMAN : The question is :

"That leave be granted to introduce a Bill to amend the Orphanages and other Charitable Homes (Supervision and Control) Act, 1960."

The motion was adopted.

भी स्रोम प्रकाश स्थागीः मैं विभेयक को पेश करताहै।

*Published in Gazette of India Extraordinary, Part II, section 2, dated 21.11.69.